

I had not accepted repeated representations made by Shri Tulmohan Ram. I continued to remain in the Ministry of Foreign Trade for a period of nearly 21 months after the submission of first petition by Shri Tulmohan Ram. If, I had any special interest, as alleged by my friends opposite, this long period of my stay in the Ministry of Foreign Trade, was more than enough to sanction these licences. Often, my friends opposite, have accused me of steam-rolling decisions. No decision to grant the licences was taken by me during the course of roughly two years. Sir, does it show any special interest as alleged or does it show objectivity?

(v) Another point has been made that I over-ruled the CCI&E's suggestion dated 28-8-72 that the case may be defended in a Court of Law if a suite was filed by the parties. This is not correct. CCI has, in fact, repeated in August '72 my own views expressed sometime in May '72 that this case may be contested in a Court of Law based on legal advice, if parties preferred to challenge rejection in a Court.

20 Mr Speaker Sir, it is thus clear that this notice of motion is altogether misconceived and is meant only as another instalment in the unfair campaign of mud-slinging against me. You are the custodian of the rights and privilege of the Members of Parliament and a Member of Parliament who happens to be a Minister, does not forfeit his rights as a Member.

(u) The notice of the motion against me contains allegations and insinuations which are imaginary and which stand contradicted by the contents of the CBI charge-sheet itself, on which the movers of this notice of the motion purport to rely.

(iu) Mr. Speaker Sir, parliamentary procedure is designed to be fair to all concerned and cannot be allowed to be abused for extraneous political and partisan ends, which is what, in my humble opinion, the hon'ble

members who have given notice of this motion are trying to do.

12.35 hrs

PAPERS LAID ON THE TABLE  
GUJARAT PANCHAYAT SERVICE RULES,  
1974 AND A STATEMENT

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
AND IRRIGATION (SHRI SHAH-  
NAWAZ KHAN) I beg to lay on  
the Table

- (1) A copy of the Gujarat Panchayat Service (Promotions to cadres in State Services) Rules, 1974, published in Notification No KP/207/PR-1069/74-TH in Gujarat Government Gazette dated the 16th September, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.

[Placed in Library See No LT-8698/74]

UNIVERSITY GRANTS COMMISSION  
RULES, 1974 AND ANNUAL REPORT OF  
UGC FOR 1972-73

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND  
SOCIAL WELFARE AND IN THE  
DEPARTMENT OF CULTURE (SHRI  
D P YADAV) I beg to lay on the  
Table:

- (1) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 447(E)

in Gazette of India dated the 4th November, 1974, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

- (2) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1972-73 under Section 18 of University Grants Commission Act, 1956.

[Placed in Library. Ser No. LT-2699/74.]

12.36 hrs.

STATEMENT RE. LEVY PRICE OF SUGAR

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): Sir, I beg to lay on the table a statement regarding levy price of sugar.

(Interruptions.)

Statement

On the 2nd December, 1974, Shri Bhogendra Jha drew the attention of the House to a 'very disturbing' news published in the 'Times of India' dated the 1st December, 1974 according to which Shri Maruthai Pillai, President of the Indian Sugar Mills' Association was reported to have stated on the 30th November, 1974 in Madras that an increase in the levy price of sugar would be announced within a fortnight and that I gave him this assurance when he met me the previous Monday, i.e., the 25th November, 1974. Shri Jha desired that I should clarify the position.

2. It is true that the President and three other Members of the Indian Sugar Mills' Association met me on the 25th November, 1974 and spoke to me about various matters regarding cane prices, exports, etc. I had not given to them any such assurance in regard to announcement of an increase in the levy price of sugar within a fortnight as reported in 'The Times of India'. A letter receiv-

ed from the Indian Sugar Mills' Association has also confirmed that the President of the Association had not made any such statement to the Press and that he had been misquoted.

12.37 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I present a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1974-75.

(Interruptions)

12.38 hrs.

TOBACCO BOARD BILL

(THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Sir, I beg to move for leave to introduce a Bill to provide for the development under the control of the Union of the tobacco industry.

(Interruptions)

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the development under the control of the Union of the tobacco industry."

The motion was adopted.

PROF. D P. CHATTOPADHYAYA: Sir, I introduce the Bill.

(Interruptions)

MR. SPEAKER: Mr. Limaye, you cannot get the papers from the Table and tear it off. I have got a copy from the Minister. May I now request you to let the House go on with the business?

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, I rise on a point of order. (Interruptions).